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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 2254/2002  
M.A. NO. 1867/2002

New Delhi this the 29th day of August, 2002.

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

1. Shri Lakhji Chand
2. " Prem Chand
3. " Raj Kumar
4. " Gautam Prakash
5. " Omi
6. " Brij Pal Singh
7. " Jagdish Chander
8. " Zile Singh
9. " Ram Kishan
10. " Virender Singh
11. " Ishwar Chand
12. " Narendra Singh
13. " Rakesh Kumar
14. " Khender Ansari
15. " Hansraj
16. " Bhartendu Verma
17. " Sanjay Kumar
18. " Harbir Singh Sejwal
19. " Ram Swaroop
20. " Lalit Mohan Sharma
21. " Sandipan
22. " Hirender
23. " Rajender Kumar
24. " Neelam Saxena
25. " Rohtash Kumar

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26. Shri Ashok Kumar
27. " Vijay Kumar
28. " Bijender Pal
29. " Ram Dass
30. " Ravinder Kumar
31. " Birender Singh
32. " Kamlesh
33. " Narain Singh
34. " Hari Om
35. " Naresh Kumar
36. " Rajeev Yadav
37. " Ram Dev Manjhi
38. " Dharam Vir
39. " Hari Singh Rawat
40. " Karam Veer
41. " Dayawati
42. " Ram Kumar
43. " Inder Mohan Sharma
44. " Dinesh Chand
45. " Tej Pal
46. " Gian Prakash
47. " Md. Abdul Rahim
48. " Uma Rani
49. " Bhuali Mehto
50. " Suresh Kumar
51. " Vijay Pal
52. " Radhey Lal
53. " Rakesh Kumar
54. " Bharat Bhushan

All the above named applicants are Lab. Attendants working in Maulana Azad Medical College, New Delhi.

... Applicants

*MS Ag*

VERSUS

1. The Chief Secretary,  
Government of National Capital Territory of Delhi  
Delhi Govt. Sachivalya,  
I.P. Estate, New Delhi.
2. The Secretary ( Medical )  
Govt. of National Capital Territory of Delhi  
Delhi Govt. Sachivalya,  
I.P. Estate, New Delhi.
3. The Director of Health Services,  
Govt. of N.C.T.  
F-17, Karkardooma  
Delhi - 54.
4. The Secretary,  
Department of Training & Tech. Education,  
Government of N.C.T. of Delhi  
'C' Block, Vikas Bhawan,  
New Delhi.
5. The Dean,  
Maulana Azad Medical College,  
New Delhi.

...      ...      Respondents

ORDER (ORAL)Shri Justice V.S. Aggarwal, Chairman :

M.A. No. 1867/2002 is allowed, subject to just exceptions.

During the course of submissions, the learned counsel for applicants pointed out that applicants had submitted representation dated 1.4.2002 copy of which is Annexure A-5 and that despite reminders no decision on the pending representation has been taken.

2. At this stage when no rights of respondents are affected, we do not intend to give any show cause notice before disposing of the present O.A.

3. In the peculiar facts, it would be appropriate that respondent No.2 (Secretary Medical, Government of National Capital Territory of Delhi) shall consider

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the representation of applicants and preferably take a decision in this regard within three months of the receipt of ~~these~~ <sup>this</sup> order~~s~~. It shall be highly appreciated if a speaking order in this regard is passed.

4. With these directions, the present O.A. is disposed of.

V.K. Majotra  
( V. K. Majotra )  
Member (A)

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( V. S. Aggarwal )  
Chairman

/as/